CENTRAL ADMINISTRATIVE TRIBUNAL JAMMU BENCH, JAMMU

Hearing through video conferencing

T.A. No. 62/2830/2021



This the 16th day of April, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J) HON'BLE MR. ANAND MATHUR, MEMBER (A)

	Abida Parveen, age 33 years, D/o Mohammad Maqsood Kuchey, R/o Kadder Yaripora, Kulgam.
	Applicant
(Advocate:- M/s Zaffar Law Associates-Not Present)	
	<u>Versus</u>
1.	J&K State Child Development Society, through State Mission Director, Civil Secretariat, Jammu/Srinagar and 30 ors.
(Advo	Respondents cate: Mr. Sudesh Magotra, learned D.A.G.)

ORDER [ORAL]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The present TA has been received by way of transfer from Hon'ble High Court of J&K at Srinagar. It has been submitted by the learned D.A.G. that since the respondent J&K State Child Development Society has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the J&K State Child Development Society under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the J&K State Child Development Society.

2. Since, this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to place before the Hon'ble Bench for further orders.



3. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar on 30.04.2021.

(ANAND MATHUR) MEMBER (A)

Arun

(RAKESH SAGAR JAIN) MEMBER (J)